

IN THE MATTER OF:

Jay Jalaram Quarry Works Private Limited

...APPELLANT

Versus

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
GUJARAT

....RESPONDENT

ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPELLANT

I, HEMRAJANI KAILASHCHANDRA,
s/o NARAYANDAS, age 50, r/o GODHRA, am the
Appellant herein and do hereby solemnly affirm as under:

1. I state that the Appellant has preferred the present Appeal challenging the order dated 28.03.2025 passed by the State Environment Impact Assessment Authority, Gujarat ("SEIAA"), whereby the Appellant's application bearing No. bearing No. SIA/GJ/MIN/499221/2024 seeking re-appraisal of the Environmental Clearance granted to the Appellant was rejected.
2. I state that the present Additional Affidavit is being filed to place on record material errors and discrepancies in the geographical positioning (latitude and longitude coordinates) of the Appellant's mining lease area, which were relied upon by the Respondent-SEIAA while rejecting the re-appraisal application.



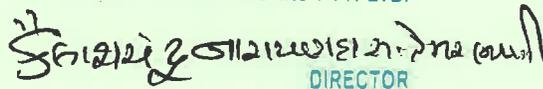
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Sanjay B. Chauhan
DIRECTOR



3. It is submitted that there exists a mismatch between the geographical coordinates of the Appellant's leased mining area as reflected in the approved Mining Plan, and the geographical coordinates attributed to the Appellant's lease area in the District Survey Report (DSR).
4. I state that due to the aforesaid discrepancy, the actual location of the Appellant's mining area is materially different from the location assumed by the Respondent-SEIAA while applying the proximity/distance criteria.
5. The Appellant is placing on record visual depictions/maps generated by plotting the respective sets of coordinates on terrestrial/cadastral maps, which clearly demonstrate that the areas identified by the Mining Plan coordinates and the DSR coordinates do not coincide and are geographically distinct, copy of which is marked as ANNEXURE A/1.
6. It is respectfully submitted that, in view of the said discrepancy, any application of distance or proximity norms, including the 200 metres / 100 metres distance criteria (even assuming the same to be applicable and reasonable), would inevitably yield erroneous and misleading results, as the very starting point for measurement of the geographical location of the lease area stands incorrectly identified.
7. I state that since the distance criteria is intrinsically dependent upon accurate geographical positioning, any error in latitude and longitude directly vitiates the assessment undertaken by the regulatory authority.

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8. I state that unless the **362** discrepancy between the geographical coordinates mentioned in the Mining Plan and those reflected in the DSR is identified, examined, and corrected by the competent authority, no meaningful or lawful assessment of reappraisal of Environmental Clearance granted by the District Environment Impact Assessment Authority (DEIAA) can be undertaken by the Respondent SEIAA.

8. It is submitted that the rejection of the Appellant's re-appraisal application is therefore founded upon factually incorrect locational data, rendering the impugned decision unsustainable in law.

9. I further state that in a batch of connected matters, this Hon'ble Tribunal, vide its order dated 09.12.2025, has already taken note of similar discrepancies in geographical coordinates and has been pleased to:

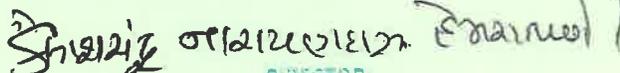
(a) Set aside the orders passed by SEIAA, and

(b) Direct Respondent No.1 - SEIAA to undertake a fresh consideration after ensuring that discrepancies in the geographical locations of the leased areas, i.e., latitude and longitude coordinates of the mining areas, are duly cured by the concerned authority.

The Hon'ble Tribunal further directed that upon removal of such discrepancies, a fresh order shall be passed by Respondent No.1 - SEIAA in respect of the reappraisal of the Environmental Clearances granted by the DEIAA, and that the appellants therein may move appropriate applications through the **PARIVESH portal**, if required.

Copy of the order dated 09.12.2025 passed by this Hon'ble Tribunal in

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a batch of connected matters **363** annexed herewith and marked as

ANNEXURE - A/2.

D

10. I state that the present case of the Appellant stands on identical footing, and the same error in geographical positioning has directly impacted the impugned decision dated 10.03.2025 passed by the Respondent-SEIAA.
11. It is therefore respectfully submitted that the impugned rejection of the Appellant's re-appraisal application deserves to be reconsidered strictly in accordance with the directions already issued by this Hon'ble Tribunal in the aforesaid batch of matters.

VERIFICATION

I, HEMRAJANI KAILASHCHANDRA, the deponent above named, do hereby verify that the contents of paragraphs 1 to 11 of this Additional Affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at Godhra on this 07 day of February, 2026



DEPONENT

JAY JALARAM QUARRY WORKS PVT. LTD.

Sanjay B. Chauhan
DIRECTOR

Sr. No - 51/2026
Date: 7 FEB 2026



SOLEMNLY AFFIRMED
BEFORE ME

Sanjay B. Chauhan
Sanjaybhai B. Chauhan
(NOTARY, GODHRA)
GOVT OF INDIA

7 FEB 2026



Annexure A/1

PROPOSAL NO	DISTRICT	NAME AND ADDRESS	LAT LONG AS PER THE PARIVESH PORTAL	LAT LONG AS PER THE MINING PLAN	LAT LONG AS PER THE DSR	REMARKS																																							
499221	Vadodara	Jay Jalaram Quarry Works Private Limited (0.50 Hac.) Survey No. 140, Village: Tulsigam, Taluka: Desar, Dist: Vadodara, State: Gujarat Mining Area: 0.50.00 Hecor	<table border="1"> <tr><td>1</td><td>22°47'39.3"N</td><td>73°23'17.3"E</td></tr> <tr><td>2</td><td>22°47'38.9"N</td><td>73°23'21.0"E</td></tr> <tr><td>3</td><td>22°47'37.1"N</td><td>73°23'20.9"E</td></tr> <tr><td>4</td><td>22°47'37.7"N</td><td>73°23'17.2"E</td></tr> </table> <p>Red Boundary</p>	1	22°47'39.3"N	73°23'17.3"E	2	22°47'38.9"N	73°23'21.0"E	3	22°47'37.1"N	73°23'20.9"E	4	22°47'37.7"N	73°23'17.2"E	<table border="1"> <tr><td>1</td><td>22°47'39.3"N</td><td>73°23'17.3"E</td></tr> <tr><td>2</td><td>22°47'38.9"N</td><td>73°23'21.0"E</td></tr> <tr><td>3</td><td>22°47'37.1"N</td><td>73°23'20.9"E</td></tr> <tr><td>4</td><td>22°47'37.7"N</td><td>73°23'17.2"E</td></tr> </table> <p>Red Boundary</p>	1	22°47'39.3"N	73°23'17.3"E	2	22°47'38.9"N	73°23'21.0"E	3	22°47'37.1"N	73°23'20.9"E	4	22°47'37.7"N	73°23'17.2"E	<table border="1"> <tr><td>A</td><td>22°47'38.2603"N</td><td>73°23'18.0305"E</td></tr> <tr><td>B</td><td>22°47'37.8587"N</td><td>73°23'21.5707"E</td></tr> <tr><td>C</td><td>22°47'36.2814"N</td><td>73°23'21.3392"E</td></tr> <tr><td>D</td><td>22°47'36.5351"N</td><td>73°23'17.7744"E</td></tr> <tr><td></td><td>22°47'38.2603"N</td><td>73°23'18.0305"E</td></tr> </table> <p>Yellow Boundary</p>	A	22°47'38.2603"N	73°23'18.0305"E	B	22°47'37.8587"N	73°23'21.5707"E	C	22°47'36.2814"N	73°23'21.3392"E	D	22°47'36.5351"N	73°23'17.7744"E		22°47'38.2603"N	73°23'18.0305"E	<p>Mining Plan and Parivesh Portal Lat long are same</p> <p>DSR Lat long changes</p>
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2	22°47'38.9"N	73°23'21.0"E																																											
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Item No.3.1+

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

APPEAL NO.33 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND

APPEAL NO.34 OF 2025 (WZ)

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND

**APPEAL NO.35 OF 2025 (WZ)
I.A. NO.227 OF 2025 (WZ AND I.A.NO.849 OF 2025**

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND

APPEAL NO.36 OF 2025 (WZ)

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.37 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.38 OF 2025 (WZ)

M/S Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.39 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.40 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.Respondents

AND

APPEAL NO.41 OF 2025 (WZ)

M/s. SRG Stone LLPAppellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.Respondents

AND

APPEAL NO.42 OF 2025 (WZ)

Rajnikant Bhikabhai DesaiAppellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.Respondents

AND

APPEAL NO.43 OF 2025 (WZ)

Mr. Hasmukhlal M. ShahAppellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.Respondents

AND

APPEAL NO.45 OF 2025 (WZ)

M/s. Prabhat Stone QuarryAppellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.46 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.47 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.48 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.49 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.67 OF 2025 (WZ)

M/s. Umiya Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.68 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.69 OF 2025 (WZ)

M/s. Shree Ram Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.70 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.72 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.73 OF 2025 (WZ)

Mr. Devanandbhai Ramabhai Kandoriya
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.74 OF 2025 (WZ)

M/s. Simandhar Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.75 OF 2025 (WZ)

M/s. Krishna Stone Quarry
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.77 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.78 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.83 OF 2025 (WZ)

M/s. Shiva Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.84 OF 2025 (WZ)

M/s. Ekta Metals
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.85 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.86 OF 2025 (WZ)

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.87 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.88 OF 2025 (WZ)

M/s. Shreyas Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.89 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.90 OF 2025 (WZ)

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.92 OF 2025 (WZ)

Raijibhai Laxmanbhai Parmar

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.93 OF 2025 (WZ)

Mr. Vikrambhai B. Parmar & Mr. Jitendrasinh B. Jadeja

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.94 OF 2025 (WZ)

Mr. Parsotamdas Devsibhai Patel

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO. 95 OF 2025 (WZ)

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

Appeal No. 96 OF 2025 (WZ)

Vishnubhai Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

Appeal No. 97 OF 2025 (WZ)

Thakor Gopalbhai Kalubhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL No. 98 OF 2025 (WZ)

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.99 OF 2025 (WZ)

Jigarbhai Avinash Brahmbhat

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.100 OF 2025 (WZ)

Patel Subhaschandra Ji Jeshingbhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.101 OF 2025 (WZ)

Sainath Stone Quarry

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.102 OF 2025 (WZ)

Vinodbhai Gordhanbhai Hirpara

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.103 OF 2025 (WZ)

Jay Jalaram Stone Quarry

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.116/2025 (WZ)

M/s Arbuda Quarry Works

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND

APPEAL NO.120 OF 2025 (WZ)

Himanshu Ramniklal Shah

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.121 OF 2025 (WZ)

Himanshu Ramniklal Shah

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.122 OF 2025 (WZ)

Rajnikant Gordhanbhai Chaniyara

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.155 OF 2025 (WZ)

I.A. NO.202 OF 2025 (WZ) &

I.A. NO.203 OF 2025 (WZ)

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND

APPEAL NO.156 OF 2025 (WZ)

I.A. NO.200 OF 2025 (WZ) &

I.A. NO.201 OF 2025 (WZ)

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND

APPEAL NO.157 OF 2025 (WZ)

I.A. NO.198 OF 2025 (WZ) &

I.A. NO.199 OF 2025 (WZ)

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.124 OF 2025 (WZ)**

Jay Antibhai Mohanbhai Mevada

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**Appeal NO.152 OF 2025 (WZ)
I.A. NO.197 OF 2025 (WZ)**

Prajapati Maneklal Bhikabhai

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**Appeal NO.153 OF 2025 (WZ)
I.A. NO.212 OF 2025 (WZ)**

Devjibhai Galbabbhai Korot

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

Date of hearing : 09.12.2025**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**Appellants : Mr. Saurabh Kulkarni, Advocate along with Mr. Adwait
Gokhale, AdvocateRespondents : Mr. Maulik Nanavati, Advocate for R-1/SEIAA in all Appeals
Mr. Pushkal Mishra, Advocate for R-2/MoEF&CC in
all Appeals

ORDER

1. In compliance with our previous order dated 01.12.2025, Mr. Maulik Nanavati, learned counsel, representing respondent No.1 - SEIAA, states that they have filed a report in the form of an affidavit dated 08.12.2025, stating that re-appraisal was done on the basis of information and documents submitted by the appellants in all these appeals. During the time of appraisal, the new documents, contentions or submissions and record generated after the decision, were found to be out of scope of consideration of SEAC and SEIAA. The appellants have shown errors in geographical positioning (latitude and longitude) of their mining area and demonstrated that there is variation in the correct geographical coordinates of their leased area within which they are conducting mining and the geographical coordinates given in District Survey Report (DSR) while describing their lease area. The appellants have placed visual images of defined areas being markedly different when plotted on terrestrial maps/cadastral maps by feeding the geographical coordinates as stated in the mining plan. On the strength of pictorial material, the appellants have contended that the application of proximity criteria by the regulatory authority, even if the distance parameter of 200/100 meters is accepted as applicable and reasonable, would return erroneous results because of the mismatch in the geographical positioning or the location of their mining area. Therefore, a suggestion is given that suitable directions may be issued to District Geologist to again visit the mining area of the appellants and earmark the exact location of the mining area. The District Geologist may make suitable corrections, if so required, in the locational description of the mining areas. Post completion of this exercise by the District Geologist, the regulatory

authority i.e. SEIAA and SEAC shall re-appraise the environmental clearances granted to the appellants by the District Environment Impact Assessment Authority (DEIAA).

2. It is further mentioned in the report of SEIAA that since it does not have the authority in law to review and revise its own decision, this Tribunal may pass appropriate order directing the appellants to submit fresh application via PARIVESH and direct for physical inspection of the mining sites by the District Geologist and require the regulatory authority i.e..SEIAA to appraise afresh the application of environmental clearance on the basis of factual material as may be collected by the District Geologist.

3. A copy of this report/affidavit has been served on the learned counsel for the appellants, who does not want to file any rejoinder to this affidavit.

4. After having gone through the aforesaid affidavit/report of respondent No.1 – SEIAA, we proceeded to hear this matter finally today only.

5. The appellants in all these appeals (56 in number, stated above), seek quashing of the order dated 01.01.2025 passed by respondent No.1 – SEIAA, whereby they have rejected the Environmental Clearances granted to them by DEIAA for mining, on the ground that the lease area was situated in the riverbed of various rivers and road, which were not found in compliance with the distance criteria prescribed by this Tribunal (Principal Bench) in the order dated 30.09.2020 passed in Original Application No.85 of 2019.

6. We have considered these matters at length vide our earlier orders dated 08.04.2025, 02.05.2025, 13.06.2025, 28.07.2025, 12.09.2025, 06.11.2025 and 01.12.2025 and in continuation of these orders, we are passing this order.

7. After considering our earlier aforesaid orders and the report/affidavit dated 08.12.2025 submitted by respondent No.1 – SEIAA, referred to above,

we have arrived on a conclusion that the impugned orders need to be set aside, because of the discrepancy having been found in the geographical location of the leased area, because geographical coordinates in the mining plan of DSR of these areas are found to be different. Therefore, distance criteria would certainly be affected due to locational discrepancy. No appropriate assessment is possible to be done by the SEIAA of these Environmental Clearances granted by the DEIAA to the appellants unless this discrepancy is removed.

8. Therefore, in the result, we allow all these appeals (56 in number) and set aside the impugned orders passed by respondent No.1 – SEIAA, with a direction to respondent No.1 – SEIAA that fresh consideration shall be made by the SEIAA after ensuring that the discrepancy in the geographical locations of the leased area of the appellants i.e. the geographical coordinates (latitude and longitude coordinates) in the mining area of the appellants is cured by the Authority concerned. After such exercise is done, a fresh order shall be passed by respondent No.1 – SEIAA on the Environmental Clearances granted by DEIAA to all these appellants and for that, if any application is required to be moved by the appellants before the respondent No.1 – SEIAA via PARIVESH, they may move the same.

9. With above directions, all these appeals (56 in number) are allowed and disposed of.

10. No order as to costs.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

December 09, 2025
APPEAL NO.33 OF 2025 + Ors. (WZ)
npj